

FIR No. 203/18
PS: Rani Bagh
U/s 420/468/471 IPC
State Vs. Renu Malhotra

21.04.2020

Manual court proceedings.

Present : Ld. APP Sh. Pramod Kumar for the State.
Ld. Proxy Counsel Sh. Luvdeep Raghav for applicant / accused
Renu Malhotra.
IO absent.
Ld. counsel Sh. Ashish Kumar for complainant.
Reply not filed.
IO /SHO is directed to file reply on 25.04.2020 at 2:00 pm.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/21.04.2020

FIR No. 171/2020
PS: Aman Vihar
U/s 33 Delhi Excise Act

Manual court proceedings.

21.04.2020

Present : Ld. APP Sh. Pramod Kumar for the State.

Ld. Counsel Sh. Sunil and Sh. Mahesh Kumar for applicant /
accused Sunny.

IO / SHO are directed to verify whether the children of applicant /
accused are alone at their house.

Put up on 22.04.2020.

Copy of order be given dasti.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/21.04.2020

E-FIR No. 01255/19
PS: Budh Vihar

Manual court proceedings.

21.04.2020

Fresh chargesheet filed. Let it be checked and registered.

Present : Ld. APP Sh. Pramod Kumar for the State.

IO / HC Ramesh Kumar in person.

Chargesheet be put up before court concerned on 03.05.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/21.04.2020

E-FIR No. 01262/19
PS: Budh Vihar

Manual court proceedings.

21.04.2020

Fresh chargesheet filed. Let it be checked and registered.

Present : Ld. APP Sh. Pramod Kumar for the State.

IO / HC Ramesh Kumar in person.

Chargesheet be put up before court concerned on 03.05.2020.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/21.04.2020

FIR No. 1027/15
PS: Aman Vihar
U/s 420/467/468/471/34 IPC
State Vs. Savitri & Ors.

Manual court proceedings.

21.04.2020

Present : Ld. APP for the State.

Ld. Counsel Sh. Jitender Singh for applicant / accused Savitri
Devi.

Proposed surety Jai Chand in person.

He has moved present applicable for calling status report on bail
bonds of aforesaid accused.

According to ld. defence counsel the accused Savitri Devi was
admitted to bail vide order dt. 12.03.2020 by ld. ASJ Ms. Kiran Gupta subject to
furnish personal bond in a sum of Rs. 1 lakh with one surety like amount. He
has annexed Internet generated copy of aforesaid order. He has also filed bail
bonds.

IO / SHO are directed to verify the address of accused and surety,
the solvency of proposed surety and they shall also furnish report regarding bail
order on 22.04.2020.

Copy of order / bail bonds are supplied to ld. defence counsel to
hand over the same to the concerned police official for compliance.

(Virender Singh)
Duty MM: North West
Rohini: Delhi/21.04.2020